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**THE HIGH COURT OF DELHI AT NEW DELHI**

% Judgment delivered on: 18.01.2016

+ **W.P.(C) 205/2015 and CM No. 327/2015**

**HANIF** ... Petitioner

versus

**GOVT OF NCT OF DELHI & ORS.** ... Respondents

**Advocates who appeared in this case:**

For the Petitioner : Mr B.S. Maan

For the Respondent Nos. 1&2: Mr Yeeshu Jain with Ms Jyoti Tyagi

For the Respondent No. 3 : Mr Dhanesh Relan

**CORAM:-**

**HON'BLE MR JUSTICE BADAR DURREZ AHMED**

**HON'BLE MR JUSTICE SANJEEV SACHDEVA**

**JUDGMENT**

**BADAR DURREZ AHMED, J (ORAL)**

1. By way of this writ petition, the petitioner seeks the benefit of Section 24(2) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (hereinafter referred to as 'the 2013 Act') which came into effect on 01.01.2014. The petitioner, consequently seeks a declaration that the acquisition proceeding initiated under the Land Acquisition Act, 1894 (hereinafter referred to as 'the 1894 Act') and in respect of which the Award No. 10/87-88 dated 14.05.1987 was made, inter alia, in respect of the

petitioner's land comprised in khasra numbers 93(1-03), 94 (0-18), 95(4-11) and 97/1 (0-04) measuring 6 bighas 16 biswas in all in village Sayoorpur, shall be deemed to have lapsed.

2. It is claimed by the petitioner that the physical possession of the subject land has not been taken by the land acquiring agency. However, the learned counsel for the respondent contends that the possession was taken on 14.07.1987. At best it can be stated that the question of physical possession is disputed. Insofar as the compensation is concerned, it is the case of the petitioner that the same has not been paid to them whereas it is the case of the respondents that the said compensation was deposited in court pursuant to an order passed by a Vacation Judge of this court in C.M.(Main) 1407/2013 passed on 30.12.2013. By virtue of that order, the said C.M.(Main), amongst others, was disposed of by recording that without prejudice to the rights and contentions of the land holders the cheque tendered in each petition would be treated as tendered to the court of the learned Additional District Judge, Delhi as of that date i.e. 30.12.2013. According to the respondents this amounts to payment of compensation. However, this issue has already been settled by a decision of this court in **Gyanender Singh & Ors v. Union of India & Ors.** WPC 1393/2014 decided on 23.09.2014 wherein this court held that unless and until the compensation was tendered to the persons interested, mere deposit of the compensation in court would not be sufficient. The compensation cannot be regarded as having been paid merely on the deposit of the same in court unless and until it has first been offered to the person interested and he has refused to accept the same. In the present

case, it is an admitted position that the compensation amount was tendered in this court in the said C.M (Main) 1407/2013 without first being offered to the petitioner herein. Therefore the same, following the decision in **Gyanender Singh** (*supra*), cannot be regarded as compensation having been paid to the petitioner.

3. In these circumstances, while the question of physical possession is disputed, it is clear that compensation has not been paid to the petitioner. The award was made more than five years prior to the commencement of the 2013 Act. All the ingredients necessary for the applicability of section 24(2) of the 2013 Act, as interpreted by the Supreme Court and this court in the following decisions, stand satisfied:-

- (i) **Pune Municipal Corporation and Anr v. Harakchand Misirimal Solanki and Ors:** (2014) 3 SCC 183;
- (ii) **Union of India and Ors v. Shiv Raj and Ors:** (2014) 6 SCC 564;
- (iii) **Sree Balaji Nagar Residential Association v. State of Tamil Nadu and Ors:** Civil Appeal No. 8700/2013
- (iv) **Surender Singh v. Union of India & Others:** WP(C) 2294/2014 decided on 12.09.2014 by this Court; and
- (v) **Gyanender Singh & Ors v. Union of India & Ors:** W.P.(C) 1393/2014.

4. As a result, the petitioner is entitled to a declaration that the said acquisition proceedings initiated under the 1894 Act in respect of the subject lands are deemed to have lapsed. It is so declared.

5. The writ petition is allowed to the aforesaid extent. There shall be no order as to costs.

**BADAR DURREZ AHMED, J**

**SANJEEV SACHDEVA, J**

**JANUARY 18, 2016**  
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